

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 363/2001

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New Delhi this the 15th day of February, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Jagat Singh,
Physical Education Teacher (PET),
Kendriya Vidyalaya No.1,
Delhi Cantt.,
New Delhi-110038. Applicant

(By Shri Anil Srivastava, Advocate)

vs.

1. Assistant Commissioner,
Delhi Region,
Kendriya Vidyalaya Sangathan,
JNU Campus, New Mehrauli Road,
New Delhi-110067.
2. Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi. Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

In disciplinary proceedings conducted against the applicant a penalty has been imposed upon him vide order of 24.1.2001 at Annexure-1 whereby he has been removed from service. Applicant has not exhausted his remedy of appeal and revision and has instead instituted the present OA. In view of the fact that applicant has not exhausted the aforesaid remedies present OA is not maintainable.

N.S.
2. Present OA, in the circumstances, is summarily rejected. Shri Srivastava, the learned advocate appearing in support of the OA, has, at this

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stage, made a prayer that the appellate authority should be directed to dispose of the appeal expeditiously and within a specified time. In our view, having regard to the fact that the applicant has not even instituted an appeal, aforesaid direction cannot be issued. Aforesaid prayer, in the circumstances, is also rejected.

(S.A.T.Rizvi)

(S.A.T.Rizvi)
Member (A)

(A. Agarwal)

(Ashok Agarwal)
Chairman

as/